Directorate General of Foreign Trade Udyog Bhawan DES-V Section

Minutes of NC-V Meeting held on 28.10.2010

The Meeting No. 31/AM-11 for the licensing year 2010-11 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 28.10.2010 in Room No.213 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

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SI.	Name of the representatives & their	Department
No	designation	
1.	Sh. Shaish Kumar, Industrial Advisor	DIPP
2.	Sh. R.A.Lal, Director	R.O, TC, Noida
3.	Sh. J.D.Giri, Nominee, AEPC	AEPC
4.	Sh. Kuldeep Singh, Asstt. Director	MSME
5.	Sh. Pradip Kumar, F.T.D.O	DGFT

(TEXTILES AND LEATHER ITEMS)

MEETING NUMBER : 31/84-ALC3/2010 **MEETING DATE** : 28.10.2010

II I	1 3	Meet No/Date:31/84-ALC3/2010 28.10.2010	Status: Approved
HQ File :01/84/050/00163/AM11/		Lic.No/Date:0510272712 14.09.2010	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -

- 11				
	Export item Export Import item		Import item	Qty. allowed.
	·	Qty.	·	-
	Infant top in 100% cotton	5225	1) 100% cotton printed	1) 3242 Sq
	printed poplin woven fabric	Pcs	poplin woven fabric, GSM-	mtrs.
	with lining 100% cotton solid		76+/-10%	
	dyed poplin woven fabric,		2) 100% cotton solid dyed	2) 2048 Sq
	GSM-76+/-10%		poplin woven fabric, GSM-	mtrs.
	(Style No. 801651/822685)		76+/-10%	
	Girls top in 100% cotton	6445	1) 100% cotton printed	1) 4001 Sq
	printed poplin woven fabric	Pcs	poplin woven fabric, GSM-	mtrs.
	with lining 100% cotton solid		76+/-10%	
1	dyed poplin woven fabric,		2) 100% cotton solid dyed	2) 2528 Sq
	GSM-76+/-10%		poplin woven fabric, GSM-	mtrs.
	(Style No. 801651/822685)		76+/-10%	
	Infant dress in 100% cotton		100% cotton plain woven	24470 Sq
	plain woven printed fabric with	Pcs	printed fabric, GSM-76+/-	mtrs.

Indian diaper c 100% cotton printed fabric, GS (Style No. 80577	plain woven SM-76+/-10%	10%			
Ladies top with viscose solid fabric with Indian & lining 100% woven printed 82+/-10% (Style No. 80758	dyed woven n diaper cover cotton plain fabric, GSM-		solid dyed GSM-82+/-	9464 mtrs.	Sq

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

III		Meet No/Date:31/84-ALC3/2010 28.10.2010	Status: Approved
HQ File :01/84/050/00165/AM11/		Lic.No/Date:0410117174 15.09.2010	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -

Export Item	Export Qty.	Import item	Qty. allowed
Mens long sleeve shirts made out of 100% cotton		100% cotton woven yarn dyed poplin fabric, width-57/58", GSM-136+/-10%	93365 Sq mtrs.
woven yarn dyed poplin fabric, GSM-136+/-10%		60% cotton 40% polyester woven yarn dyed end fabric, GSM -102+/-10%	5072 Sq mtrs.

Buttons BT-210002/20L	Net to net +1% or as applied whichever is lower
Woven Main label	Net to net +1% or as applied whichever is lower
Woven Jacquard side tab label LB-100312l	Net to net +1% or as applied whichever is lower
Woven content/coo/size label	Net to net +1% or as applied whichever is lower
Chaps universal care label	Net to net +1% or as applied whichever is lower
Lead table hangtag	Net to net +1% or as applied whichever is lower
UPC Sticker PT	Net to net +1% or as applied whichever is lower
UPC Polybag sticker	Net to net +1% or as applied whichever is lower
Size sticker SS	Net to net +1% or as applied whichever is lower
UCC-128 label	Net to net +1% or as applied whichever is lower
60% cotton 40% polyester woven yarn dyed end	1352 Sq mtrs.

fabric, GSM -104+/-10%

The GSM shall match on both side of export and import. The R.A shall be advised to take necessary action subject to compliance of other usual conditions. They may also call for style No. of export item and impose on export side.

		Meet No/Date:31/84-ALC3/2010 28.10.2010	Status: Approved
HQ File :01/84/050/00166/AM11/		Lic.No/Date:0410117176 15.09.2010	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -

III .	Export Qty.	Import item	Qty. allowed
J	38146 Pcs	100% cotton woven yarn dyed chambray fabric, width-57/58", GSM-140+/-10%	22090 Sq mtrs.
woven yarn dyed chambray		Buttons BT-210002/20L	Net to net +1% or as applied whichever is lower
fabric, GSM- 140+/-10%		Woven denim Main label	Net to net +1% or as applied whichever is lower
		Woven new denim PKT label	Net to net +1% or as applied whichever is lower
		Chaps universal care label	Net to net +1% or as applied whichever is lower
		Import ado label	Net to net +1% or as applied whichever is lower
		Woven custom fit label LB	Net to net +1% or as applied whichever is lower
		New denim hangtag	Net to net +1% or as

	applied whichever is lower
New denim UPC sticker	Net to net +1% or as
	applied whichever is lower
UPC Polybag sticker	Net to net +1% or as
	applied whichever is lower
Size sticker SS	Net to net +1% or as
	applied whichever is lower
UCC-128 label	Net to net +1% or as
	applied whichever is lower

The GSM shall match on both side of export and import. The R.A shall be advised to take necessary action subject to compliance of other usual conditions. They may also call for style No. of export item and impose on export side.

	II I	1	Meet No/Date:31/84-ALC3/2010 28.10.2010	Status: Deferred
4	HQ File :01/84/050/00167/AM11/	RLA File :02/24/040/00105/AM11/		Defer Date: 25.11.2010

Decision: The Committee considered the case as per agenda alongwith other relevant papers and handed over the relevant details to representative of DC (MSME) for their examination and comments. It was therefore decided to defer the case for re-listing on 25.11.2010.

Case No.:2/27/84-ALC3/2010	⁻²	Meet No/Date:31/84-ALC3/2010 28.10.2010	Status: Approved
HQ File :01/84/050/00175/AM11/		Lic.No/Date:0510273380 22.09.2010	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -

5	Export Item	Export Qty.	Import item	Qty. allowed
	100% linen mens full	727 Pcs	100% linen fabric,	1905 Sq mtrs.
	sleeve shirts, GSM-		width -55", GSM-	
	176+/10%		176+/10%	
	Style No. PS234363			
	YM			

The GSM shall match on both side of export and import. The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:3/27/84-ALC3/2010	-	Status: Deferred
6	HQ File :01/84/050/00176/AM11/		Defer Date: 25.11.2010

Decision: The Committee considered the case as per agenda alongwith other relevant papers and handed over the relevant details to representative of DC (MSME) for their examination and comments. It was therefore decided to defer the case for re-listing on 25.11.2010.

		1 19 111	Meet No/Date:31/84-ALC3/2010 28.10.2010	Status: Deferred
7	HQ File :01/84/050/00177/AM11/		Lic.No/Date:0410117418 23.09.2010	Defer Date: 25.11.2010

Decision: The Committee considered the case as per agenda alongwith other relevant papers and handed over the relevant details to representative of DC (MSME) for their examination and comments. It was therefore decided to defer the case for re-listing on 25.11.2010.

Case No.:5/27/84-ALC3/2010	1 3	Meet No/Date:31/84-ALC3/2010 28.10.2010	Status: Approved
HQ File :01/84/050/00178/AM11/		Lic.No/Date:0510273402 23.09.2010	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -

	S.	Export Item	Export	Import item	Qty. allowed
	No		Qty.		
	1	Ladies Top made of	20930	100% polyester	32755 Sq mtrs.
		100% polyester satin	Pcs	satin dyed woven	
		dyed woven fabric,		fabric, GSM-	
$\ $		GSM-105+/-10%		105+/-10%	
$8 \parallel$		(Style No.			
		808634/814216)			
	2	Ladies Top made of	660	100% polyester	950 Sq
		100% polyester satin	Pcs	satin dyed woven	mtrs.
		dyed woven fabric,		fabric, GSM-	
		GSM-105+/-10%		105+/-10%	
		(Style No. 804490)			
	3	Security tag with pin	20930	Security tag with	Net to net with
		(style No.	Pcs	pin	accountability
		808634/814216)			clasue.
- 11		0014 1 11 11 11			

The GSM shall match on both side of export and import. The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:2/28/84-ALC3/2010		Status: Deferred
HQ File :01/84/050/00180/AM11/		Defer Date: 25.11.2010

Decision: The Committee considered the case as per agenda alongwith other relevant papers and discussed with similar case of the applicant firm wherein personal hearing has been granted to them. The representative of the firm showed sample & explained that lanyards is braided & twisted. Metallic fittings are part and parcel of this product. Heat shrink tube (HST) is used as covering on joints of lanyards at both side and is 60 cms. It was also informed that metallic fittings are of Steel and Aluminum but segregated Qty. of the same has not been mentioned. Further, against metallic fittings, firm have mentioned various accessories viz., Scaffold hook, snap hook, karabiner rope grab, pipe anchor tower hook, rebar hook, carabiner, ascender, descender, pulley, swivel hook, roof anchor but their specific number has not been mentioned. Net Qty. of Polyester yarn to be used in the export item has not been given. It was informed that against this advance authorization in guestion, firm have not made any export so far. The representative of the firm was also convinced and assured to do the needful in the matter. In view of this Committee after deliberations in consultation with the representatives of technical authorities present in the meeting advised the representative of firm to submit complete details in view of above observations of NC at the earliest so that Committee can take appropriate view for fixation of norms in this case as well as for future advance authorization. It was therefore decided to defer the case for re-listing on 25.11.2010.

Case No.:1/31/84-ALC3/2010	1	Meet No/Date:31/84-ALC3/2010 28.10.2010	Status: Deferred
HQ File :01/84/050/00212/AM11/	RLA File :05/23/040/00192/AM11/	Lic.No/Date:0510275208	Defer Date:

||19.10.2010 ||25.11.2010

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 25.11.2010.

Case No.:2/31/84-ALC3/2010	3	Meet No/Date:31/84-ALC3/2010 28.10.2010	Status: Approved
HQ File :01/84/050/00213/AM11/	RLA File :05/24/040/00242/AM11/	Lic.No/Date:0510275242 19.10.2010	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -

Export Item	Export Qty.	Import	item		Qty. allowed
Ladies cami made of	2300 Pcs	55%	linen	45%	2990 Sq mtrs.
55% linen 45% cotton		cotton	printed	woven	
printed woven fabric,		fabric,		GSM-	
GSM-95+/10%		95+/10)%		
Style No. 4709					

The GSM shall match on both side of export and import. The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:3/31/84-ALC3/2010

Status: Approved

	r.
10275357	
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Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -

Export Item	Export Qty.	Import item	Qty. allowed
Girls dress made of	12810	53% cotton 47%	25491 Sq mtrs.
53% cotton 47% rayon	Pcs	rayon dyed woven	
dyed woven fabric,		fabric, GSM-	
GSM-95+/10%		95+/10%	
Style No.			
805859/805354			

The GSM shall match on both side of export and import. The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:4/31/84-ALC3/2010	1	Meet No/Date:31/84-ALC3/2010 28.10.2010	Status: Deferred
13	HQ File :01/84/050/00215/AM11/		Lic.No/Date:0510275358 20.10.2010	Defer Date:25.11.2010

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 25.11.2010.

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Manual agenda cases

Case No.305	M/s Bombay Rayon Fashions Ltd., Mumbai		
NC No.31/AM11	F.No.01/84/50/26/AM11/DES-V		
Dated 28.10.2010	Ratification of input output norms in respect of Advance Authorization No.0310570525 dated 21.04.2010		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that earlier NC had already decided norms in this case. Now, firm have neither given measurement nor size-wise calculation sheet for the complete garments alongwith justification for asking higher Qty. In view this Committee felt that it is not possible to reconsider this case for enhancement, hence decided to maintain status quo.

Firm may be informed accordingly.

Case No.306	M/s Pioneer Calicos Products Pvt. Ltd., Pune		
NC No.31/AM11	F.No.01/84/162/296/AM10/DES-V		
Dated 28.10.2010	Ratification of input output norms in respect of Advance Authorization No.3110039450 dated 31.7.2009		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME) and comments are awaited. Hence it was decided to defer the case for relisting on 25.11.2010.

Case No.307	Reference received from PC-IV (B) in respect of M/s Munib Overseas Corporation, Kanpur		
NC No.31/AM11	F.No.01/84/162/196/AM11/DES-V		
Dated 28.10.2010	Clarification as to whether the export product' cotton check sheet. Cotton check pad, cotton traveling boot, cotton winter rug and cotton leg protector are covered under DEPB rate schedule at S.No. 72 and articles made of supreme halter made of polypropylene are covered under DEPB rate schedule at S.No. 13 and P.P tapes with U.V stabilization 2% by weight plain/fabricated (a) P/P poly pad (b) poly traveling boot is covered under DEPB entry S.No. 40 of export product group 'plastics'.		

Decision: The Committee considered the case as per agenda along with other relevant papers and heard Sh. M.Najmi, Partner in the firm, who appeared for personal hearing in this case. The Committee observed that this is a reference from PC-IV (B) Section for seeking clarification with regard to eligibility of various export product viz., cotton check sheet. Cotton check pad, cotton traveling boot, cotton winter rug and cotton leg protector – for DEPB rate schedule at S.No. 72, articles made of supreme halter made of polypropylene- for DEPB rate schedule at S.No. 13 and P.P tapes with U.V stabilization 2% by weight plain/fabricated (a) P/P poly pad (b) poly traveling boot – for DEPB entry S.No. 40 of export product group 'plastics'. The representative showed sample of each item & explained about the saddlery use of each. It was observed that some items were made of polyester but all for saddlery use. It was also observed that in this case applicant firm had filed an appeal against the cancellation order of Jt. DGFT, Kanpur in terms of 6 DEPB licences, which were ab-initio on the basis that the product actually exported and shown in sub-head was not according to the main description and hence they were not eligible for the DEPB. The Appellate Authority, HQs has set aside the Order passed by Jt.DGFT, Kanpur in this case. In view of the above position, the Committee after deliberations in

consultation with the representatives of technical authorities present in the meeting decided that NC has no comments to offer since the Order has been passed by the Appellate Authority. It was therefore decided to inform PC-IV (B) Section accordingly for taking necessary action.

Case No.308	M/s Chelsea Mills New Delhi			
NC No.31/AM11	F.No.01/84/50/151/AM10/DES-V			
Dated 28.10.2010	Ratification of input output norms in respect of Advance Authorization No.0510251522 dated 27.10.2010			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Sh. Anil Kumar, an authorized representative of the firm, who appeared for personal hearing in this case alongwith one technical person. They showed sample in this case. It was observed that this case was cleared by NC in its meeting held on 03.12.2009 but tape and pumice stone were disallowed due to the fact that export product is not made out of denim fabric. The representative explained that against export item No. 1, pumice stone is used to create softness by beating process for 90 minutes and against export item No. 1 & 3 tape is used to draw string in the bottom fold of pant to facilitate the wearer to tighten the bottom. This tape is on the front & back yoke and side front pockets. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to fix the norms in partial modification of earlier decision of NC as detailed below:-

S.No	Export	Export item	Import item	Import item	Qty. allowed.
	item S.No.	description	S.No	description	
1	1	Womens	3	Tape	1.50 Mtrs/Pc
		Pant			
2	3	Girls long shorts	16	Tape	0.38 Mtrs./Pc

3	1	Womens Pant	6	Pumice Stone	content of
					cotton denim
					fabric in the
					export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.309	M/s Viraj Syntex (P) Ltd., Kanpur		
NC No.31/AM11	F.No.01/84/50/283/AM10/DES-V		
Dated 28.10.2010	Ratification of input output norms in respect of Advance		
	Authorization No.0610017134 dated 29.1.2010		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Sh. Rajiv Kohli, Director of the firm, who appeared for personal hearing alongwith one technical person in this case. They showed sample & explained that lanyards is braided & twisted. Metallic fittings are part and parcel of this product. Heat shrink tube (HST) is used as covering on joints of lanyards at both side and is 60 cms. It was also informed that metallic fittings are of Steel and Aluminum but segregated

Qty. of the same has not been mentioned. Further, against metallic fittings, firm have mentioned various accessories viz., Scaffold hook, snap hook, karabiner rope grab, pipe anchor tower hook, rebar hook, carabiner, ascender, descender, pulley, swivel hook, roof anchor but their specific number has not been mentioned. Net Qty. of Polyester yarn to be used in the export item has not been given. It was informed that against the advance authorization in question, firm have exported the goods. The representative of the firm was also convinced and assured to do the needful in the matter. In view of this Committee after deliberations in consultation with the representatives of technical authorities present in the meeting advised the representative of firm to submit complete details in view of above observations of NC at the earliest so that Committee can take appropriate view for fixation of norms in this case as well as for future advance authorization. They may also submit the photocopies of all the shipping bills in this case. It was therefore decided to defer the case for relisting on 25.11.2010.

Case No.310	M/s Kan Kan Overseas Pvt. Limited, Noida		
NC No.31/AM11	F.No.01/84/50/187/AM06/DES-V		
Dated 28.10.2010	Ratification of input output norms in respect of Advance Authorization No.0510159376 dated 7.6.2005		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and details available in the file has been handed over to the representative of DC (MSME) for examination and comments. Hence it was decided to defer the case for re-listing on 25.11.2010.

Case No.311	M/s Aditiya Birla Nuvo Limited Kolkata		
NC No.31/AM11	F.No.01/84/50/156/AM10/DES-V		
Dated 28.10.2010	Ratification of input output norms in respect of Advance Authorization No. 021033432 dated 6.11.2009		

Decision: The Committee considered the case as per agenda along with other relevant papers and observed that the case is under examination of DC (MSME) and comments are awaited. Further, it was also decided to call the applicant firm for personal hearing before NC alongwith relevant documents specifying the Qty. & Bill of Entry-wise GSM in this case, as such wide range variation of GSM is not permissible. Hence it was decided to defer the case for re-listing on 25.11.2010.

Case No.312	M/s Chelsea Mills, New Delhi
NC No.31/AM11	F.No.01/84/50/443/AM10/DES-V
Dated 28.10.2010	Ratification of input output norms in respect of Advance Authorization No. 0510235454 dated 30.01.2009

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Sh. Anil Kumar, an authorized representative of the firm, who appeared for personal hearing in this case alongwith one

technical person. it was observed that in earlier decision of NC pertaining to import item at S.No .3 against export item No. 1 there was some typographical error. Therefore Committee decided to rectify this discrepancy as detailed below:

S.No	Export item	Import	Description of import	Description
	S.No.	item S.No	item allowed earlier by	amended to read as
			NC	
1	1	3	99% cotton 1% spandex	Fusible Interlining
			stretch denim fabric,	_
			GSM-285+/-10%	

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.313	M/s J.B.F. Industries Ltd., Mumbai				
NC No.31/AM11	F.No.01/84/50/36/AM08/DES-V				
Dated 28.10.2010	Ratification of input output norms in respect of Advance Authorization No. 0310425482 dated 03.04.2007				

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on repeat basis as detailed below: -

Export Item	Export	Import item	Qty. allowed
	Qty.		
Partially	3000 M.T	Purified terephthalic Acid	0.920 Kg/Kg
Oriented		(PTA)	
Polyester Yarn		Mono Ethylene Glycol (MEG)	0.370 Kg/Kg
(Dope dyed) –		Titanium Dioxide (TlO2)	0.00338 Kg/Kg
PTA route		Spin Finish Oil	0.01014 Kg/Kg

	Estofil Dyes/Master Batch	0.105 Kg/Kg
	Antimony Trioxide	0.00061 Kg/Kg

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

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